

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDER SHEET

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ORDERS OF THE TRIBUNAL

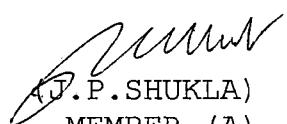
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02.8.2007

OA 184/2006 with MA 117/2006

Mr.Nand Kishore, counsel for applicants.  
Mr.Gaurav Jain, counsel for respondents.

Heard the leaned counsel for the parties.  
The OA and the MA stand dismissed of by a  
separate order.



(A.P. SHUKLA)  
MEMBER (A)

vk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 2nd day of August, 2007

ORIGINAL APPLICATION NO.184/2006

With

MISC.APPLICATION NO.117/2006

CORAM :

HON'BLE MR.J.P.SHUKLA, ADMINISITRATIVE MEMBER

1. Smt.Prabhati Devi,  
W/o Late Shri Bhonri Lal,  
R/o Mohalla Modiyana Ka,  
Jamwaramgarh,  
District Jaipur.
2. Shri Kailash Narain,  
S/o Late Shri Bhonri Lal,  
R/o Mohalla Modiyana Ka,  
Jamwaramgarh,  
District Jaipur.

... Applicant

(By Advocate : Shri Nand Kishore)

Versus

1. Union of India through  
Chief Post Master General,  
Rajasthan Circle,  
Sardar Patel Marg,  
C-Scheme, Jaipur.
3. Supdt. of Post Offices,  
Jaipur Mofussil Division,  
Jaipur.

... Respondents

(By Advocate : Shri Gaurav Jain)

ORDER (ORAL)

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PER HON'BLE MR.J.P.SHUKLA

Heard the learned counsel for the parties.  
It was submitted by the learned counsel for the

applicant that the case of the applicant for appointment on compassionate grounds has been rejected as the family was not found in the indigent condition, while other candidates who are financially better in position have been given appointment by the respondents, which is arbitrary.

2. Learned counsel for the respondents contested the OA and have filed reply justifying their action.

3. After hearing the learned counsel for the parties and perusal of the document available on record, it is observed that the committee has already considered the case of the applicant for grant appointment on compassionate grounds and has made an objective assessment of the financial condition of the family and did not find the family in the indigent condition and the case of the applicant has rightly been rejected.

4. This Tribunal would not like to review the objective assessment already carried out by the committee and accordingly the OA is dismissed at the admission stage itself.

5. In view of the order passed in the OA, MA for condonation of delay do not survive for consideration and the same is also dismissed.



(J.P.SHUKLA)  
MEMBER (A)

vk